



## CENTRAL ADMINISTRATIVE TRIBUNAL

### JAMMU BENCH

T.A.No. **061-1397 of 2020**  
Jammu, this the **21.9.2020**

**CORAM: HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J)**

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mohinder Singh s/o Sh. Jetia Singh, r/o Kadyal, Tehsil R.S.Pura, District Jammu.
2. Harbans Lal s/o Sh. Nand Lal, r/o village Jasore, Tehsil R.S.Pura, District Jammu.
3. Subash Kumar s/o Sh. Ram Nath, r/o Badyal Brahmana, Tehsil R.S.Pura, District Jammu.
4. Surinder Singh s/o Sh. Baldev Singh, r/o Biaspur, Tehsil R.S.Pura, District Jammu.

Applicants

(BY ADVOCATE: MS.SURINDER KAUR)

Versus

1. State of JH & K through Chief Secretary, Government of J & K, Civil Secretariat, Srinagar.
2. Commissioner cum Secretary to Govt., Public Works Department, Civil Secretariat, Srinagar.
3. Chief Engineer, PHE Rural & Mechanical Division, B.C.Road, Jammu.
4. Superintending Engineer, PHE Rural & Mechanical Division, B.C.Road, Jammu.
5. Executive Engineer, PHE Rural & Mechanical Division, B.C.Road, Jammu.

BY ADVOCATE: MR. SUDESH MAGOTRA

.. Respondents

**O R D E R(Oral)**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J).**



1. Four applicants who are working as Pump Driver in the respondent department have jointly filed the present petition with a prayer that respondents be directed to regularize their services, against the posts.
2. We heard Ms. Surinder Kaur, learned counsel for the applicants and Mr. Sudesh Magotra, DAG, learned counsel for the respondents at the stage of admission.
3. The prayer made by the applicants in the TA is to direct the respondents to regularize their services. We find it difficult to accede to such a request. As a matter of fact, the Hon'ble Supreme Court deprecated the practice of issuing such direction. At the same time, if there exists any policy in the respondent department with regard to dealing with the cases of ad hoc employees of this nature, the case of the present applicants be also considered in accordance with the policy. Beyond that, we cannot issue any direction.
4. We, therefore, dispose of the TA by directing the respondents to consider the case of the applicants, in terms of the existing policy regarding continuance of the persons appointed or engaged on contractual or daily wage basis. The result of such consideration be communicated to the applicants within a period of three months. There shall be no order as to costs.

**( Anand Mathur )**

**Member (A)**

**( Rakesh Sagar Jain )**

**Member(J).**

Place: Chandigarh  
Dated: 21.9.2020.

KKS